IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-504
IB-504/ND/2022

IN THE MATTER OF:
OM Stampings Pvt. Ltd. **....Applicant**
Vs.
Nelco Electricals Pvt. Ltd. **.....Respondent**

SECTION
U/s 9 IBC **Order delivered on 30.01.2023**

CORAM:
SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Applicant : Ms. Shubhangda Singh, Adv.
For the Respondent : Mr. Iswar Mohapatra, Adv.

ORDER

Heard the submissions made by Ld. Counsel for the Operational Creditor as well as Ld. Counsel for the Corporate Debtor. Ld. Counsel for the Operational Creditor has submitted that the arguing counsel is not available today and prayed for grant of an adjournment in this matter. It is made clear to the counsels for both the parties that the counsels must be ready along with arguing counsel, if any, on the next date of hearing and if the arguing counsels are not present on the next date of hearing, the counsels present has to invariably argue the matter. List the matter on **16.02.2023.**

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(P.S.N PRASAD)
MEMBER (J)

Amit Tiwari
30.01.2023